

ITEM NO.102

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s). 8258/2009

UNITED BANK OF INDIA

Appellant(s)

VERSUS

BISWANATH BHATTACHARJEE

Respondent(s)

[Part Heard matter of Hon. R.Banumathi and Hon'ble A.S.Bopanna, JJ.]
[At 2 P.M.]

Date : 05-02-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNAFor Appellant(s) Mr. Rajesh Kumar-I, Adv.
Mr. Anant Gautam, Adv.
Ms. Sakshi Gaur, Adv.
Mr. Sorabh Dahiya, Adv.
Mr. Vibhu Sharma, Adv.
Mr. Nipun Sharma, Adv.
Mr. Anmol Mehta, Adv.
For M/S. Mitter & Mitter Co., AORFor Respondent(s) Mr. Kunal Chatterji, Adv.
Ms. Maitrayee Banerjee, Adv.
Mr. Pravar Veer Misra, Adv.
Mr. Partha Sil, AORUPON hearing the counsel the Court made the following
O R D E R

Mr. Rajesh Kumar-I, learned counsel appearing for the appellant-Bank, has obtained instruction and submitted that the provident fund and own contribution of Rs.4,32,288/- has been paid to the respondent. Learned counsel for the appellant has further submitted that the appellant-Bank's contribution of Rs.3,99,564/- has been withheld by the appellant-Bank. Learned counsel has also submitted that gratuity amount of Rs.2,78,051/- has been paid to

the respondent in terms of the interim Order 23.08.2007 in CAN No.6776 of 2007 after deducting a sum of Rs.60,000/-.

Mr. Kunal Chatterji, learned counsel appearing for the respondent, would like to get instruction and make submission in this regard.

List the matter after four weeks as part-heard.

(MAHABIR SINGH)
AR-cum-PS

(BEENA JOLLY)
BRANCH OFFICER